

[English]

Policy for Small Scale Industries

422. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have a proposal to introduce a new comprehensive policy for small scale industries;

(b) if so, the salient features of the new policy;

(c) when such policy is going to be introduced;

(d) the steps taken in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (d) Since a package of policy measures for small industries was formulated and announced in July 1991, there is no proposal to introduce a new comprehensive policy. However, a package of policy measures for promoting the tiny sector is being finalized.

[Translation]

Justice at Low Cost to Common man

423. SHRI SURENDRA PAL PATHAK: Will the PRIME MINISTER be pleased to state:

(a) the measures adopted in high level joint conference of executive and judiciary held in December, 1993 to provide prompt justice at low cost to common man;

(b) whether the Government propose to legalise the Lok Adalats;

(c) if so, by when the decision is likely to be taken in this regard; and

(d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The following resolutions were adopted by the Chief Ministers and Chief Justices in the Conference held in New Delhi on 4th December, 1993 with regard to providing prompt justice at low cost to common man:—

- (i) The urgent need to strengthen the movement of Lok Adalats; throughout the country for resolution of disputes was emphasised.
- (ii) Legal Services Authorities in the States be constituted immediately on the Pattern suggested in the Legal Services Authorities (Amendment) Bill, 1991.
- (iii) Commended pattern of conciliation Courts as existing in Himachal Pradesh.
- (iv) Underline the need for both the Central Government and the State Government to set up effective Grievances cells for resolving problems before they ended up as disputes in Courts and Tribunals.

(b) Yes, Sir.

(c) and (d) The Legal Services Authorities (Amendment) Bill, as passed by the Rajya Sabha on 3rd March, 1992 is pending consideration of the Lok Sabha.